

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No104
CP(IB) 299 of 2020

Order under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Gyscoal Alloys Ltd

.....Applicant

.....Respondent

Order delivered on 02.08.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Mr. Manpreet Saluja, Adv. for Mr. Rituraj Meena, Adv.
For the IRP/RP :
For the Respondent : Mr. Hiten Parikh, PCA

ORDER

Learned Counsel for the Financial Creditor makes statement that matter is settled and seeks permission to withdraw the matter. Permission is granted. Accordingly, CP(IB) 299 of 2020 stands withdrawn and disposed of.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Prakash


(MADAN B GOSAVI)
MEMBER (JUDICIAL)